

Bail application no. 1033/20
State Vs Md. Faizan
FIR no. 14/17
PS Nangloi Metro
U/s 392/397/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Javed Ali, learned counsel for applicant/accused.

Reply to bail application filed by IO.

In the reply it is mentioned by IO that bail application of accused was dismissed earlier by Hon'ble High Court of Delhi on 20.09.2019.

Learned counsel for applicant seeks to file copy of order of Hon'ble High Court submitting that bail application was not dismissed by Hon'ble High Court but was withdrawn with liberty to file application before the learned trial court.

At request, bail application be put up on 26.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1039/20
State Vs Harish Sharma
FIR no. 280/18
PS Bharat Nagar
U/s 307/506 IPC & 25/27 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Jujhar Singh, learned counsel for applicant/accused.

This is an application for extension of interim bail. Accused was admitted to interim bail initially on 01.05.2020. Thereafter, interim bail was extended vide order dated 11.05.2020.

Extension of interim bail is vehemently opposed by learned Addl. PP.

Considering the ongoing situation due to pandemic Covid-19 and in order to avoid ingress and egress to/from jail, interim bail of accused is extended on the previous terms and conditions for a further period of 30 days after expiry of earlier period.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1040/20
State Vs Sachin
FIR no. 1159/18
PS Mangol Puri
U/s 392/397/411/34 IPC r/w 25/27/54/59 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.
Sh. Parveen Dabas, learned counsel for applicant/accused.
Arguments on interim bail application heard.

Interim bail is sought by accused on the ground that his mother is severely ill and is suffering from severe infection in kidney for which she is under treatment and she is required to take further regular treatment.

It is further stated that parents of accused are senior citizens and for this reason there are chances of getting some infectious disease by them.

Application is appended with the medical certificate purportedly issued on 06.05.2020.

Court has perused the medical certificate. There is nothing to suggest that admission of mother of accused is required. She is already under treatment. In such circumstances, this court is of the opinion that presence of accused for treatment of his mother is not necessary as she is a married woman also. Application is accordingly dismissed.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1041/20
State Vs Sachin
FIR no. 1160/18
PS Mangol Puri
U/s 392/397/41/34 IPC r/w 25/27/54/59 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.
Sh. Parveen Dabas, learned counsel for applicant/accused.
Arguments on interim bail application heard.

Interim bail is sought by accused on the ground that his mother is severely ill and is suffering from severe infection in kidney for which she is under treatment and she is required to take further regular treatment.

It is further stated that parents of accused are senior citizens and for this reason there are chances of getting some infectious disease by them.

Application is appended with the medical certificate purportedly issued on 06.05.2020.

Court has perused the medical certificate. There is nothing to suggest that admission of mother of accused is required. She is already under treatment. In such circumstances, this court is of the opinion that presence of accused for treatment of his mother is not necessary as she is a married woman also. Application is accordingly dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no. 1046/20
State Vs. Kartik @ Bhupender
(Through Natural Guardian /Father Sh. Roop Kishor)
FIR no. 246/2020
PS Sultan Puri
U/s 376D/363/34 IPC & 6 POCSO Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. F.K. Jha, learned counsel for applicant/accused.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no. 1047/2020
State Vs. Deepak @ Appu
FIR no. 38/20
PS Bharat Nagar
U/s21 NDPS Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Ishwar Singh, learned counsel for applicant/accused.

Reply to bail application filed by IO.

At request of learned counsel for applicant, application be put up on 23.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no. 1048/2020
State Vs. Vikram Singh @ Vikash Singh
FIR no. 62/20
PS Vijay Vihar
U/s 376/506 IPC, Section 6 Pocs0 Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Digvijay Singh, learned counsel for applicant/accused.

Learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused is dismissed as withdrawn with liberty to file fresh application as and when required.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)

Rohini Courts, Delhi/20.05.2020

Bail Application no. 1049/2020
Udhav Khanna Vs. The State
FIR no. 0048/20
PS Ashok Vihar
U/s 376 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Bharat Gupta, learned counsel for applicant/accused.

Arguments on bail application heard.

Bail application is vehemently opposed by learned Addl.PP submitting that case of accused is not covered for the offences referred by High Powered Committee of Hon'ble High Court of Delhi.

Arguments considered.

As per allegations complainant met with the applicant/accused on a tea shop. Thereafter, complainant took the accused voluntarily to her house. It is further alleged that accused pressed her chest in the house. Thereafter, accused left the house for a short duration by saying to complainant that he would return within half an hour. After half an hour accused returned back and allegedly made forcible physical relation with the complainant. All this incidence took place during day time on 07.02.2020. Thereafter, accused

again called the complainant through whatsapp and asked whether he can stay with the complainant during night time to which complainant refused. Complainant made the complaint on 08.02.2020.

Considering that complainant herself took the accused to her house and further considering that accused had gone out of the house of complainant for about half an hour after pre-informing her and complainant knew about the return of accused but allowed her to again come to his house, and age and status of accused, accused is admitted to bail on the following terms and conditions:-

1. Accused shall furnish personal bond for an amount of Rs.50,000/- to the satisfaction of Jail Superintendent. It is clarified that within 15 days when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.50,000/- to the satisfaction of concerned court.
2. Accused shall not approach the witnesses or intimidate them.
3. Accused shall not tamper with the evidence.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no. 1050/2020
State Vs. Surender @ Happy
FIR no. 185/2020
PS North Rohini
U/s186/353/332/482 IPS & 25 & 27 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Rakesh Kaushik, learned counsel for applicant/accused.

Arguments on bail application heard.

As per allegations accused was arrested from spot on 14.04.2020. At that time accused was driving his bike. He was signalled to stop by the police officials. He slowed down his bike and thereafter suddenly gave accelerator to his bike. When constable Sandeep held his bike he was dragged to some distance. Accused allegedly took out pistol but was arrested on the spot.

Considering that no serious injury was caused and no gun shot was fired by accused and as well as his custody, accused is admitted to bail on the following terms and conditions:-

1. Accused shall furnish personal bond for an amount of Rs.25,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins,

accused shall additionally furnish surety for an amount of Rs.25,000/- to the satisfaction of concerned court.

2. Accused shall not approach the witnesses or intimidate them.
3. Accused shall not tamper with the evidence.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no. 1051/2020
State Vs. Santosh and Ors.
FIR no. 1175/14
PS Vijay Vihar
U/s 302/307/395/397/186/353/34 IPC & 27 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Ashish Sharma, learned counsel for applicant/accused
Anil @ Tunda.

This is an application for grant of interim bail to accused on the ground that wife of accused had advised surgery of complex cyst in the right side of ovarian portion on 21.05.2020.

IO has obtained certificate from the concerned doctor/hospital. According to the said certificate surgery of wife of accused is not compulsory in the present matter and further that patient had not turned up for follow-up. In addition thereto it is reported that bail application no. 831/19 of the applicant is pending before the Hon'ble High Court of Delhi.

In the facts and circumstances, no ground for interim bail is made out. Application of accused Anil @ Tunda is accordingly dismissed. Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no.1052/2020
State Vs. Sagar @ Kala
FIR no. 292/19
PS Kanjhawala
U/s 307/326/120B/34 IPC & 25/27/54/59 Arms Act.

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Kapil Kaushik, learned counsel for applicant/accused.

Arguments on bail application heard.

Bail application is vehemently opposed by learned Addl. PP submitting that previous bail applications of accused have already been dismissed and that there is no new ground for grant of bail.

As per allegations, two boys came on motorcycle and pillion rider fired a gun shot upon the complainant. Complainant was injured by bullet. Both the boys were arrested. Disclosure statement of one of the boy was recorded in which he stated that he had fired the gun shot on instructions of applicant/accused.

There appears to be no evidence against the present accused except the disclosure statement of co-accused, which is inadmissible under evidence. Accused is in custody since 04.08.2019. Considering the facts and circumstances accused Sagar @ Kala is

granted bail on the following terms and conditions:-

1. Accused shall furnish personal bond for an amount of Rs.50,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.50,000/- to the satisfaction of concerned court.
2. Accused shall not approach the witnesses or intimidate them.
3. Accused shall not tamper with the evidence.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no. 1054/2020
State Vs. Monu
FIR no. 1099/2019
PS Mangol Puri
U/s 22 (c) NDPS Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Paramjeet, Advocate for applicant/accused.

Arguments on bail application heard.

Intermediate quantity of psychotropic substance was recovered from accused. Regular bail application of accused was dismissed by learned concerned court on 18.01.2020.

Counsel for accused has vehemently argued that two co-accused persons have already been released on bail on 15.01.2020.

Co-accused persons were released on bail prior to rejection of bail of present accused by learned trial court. This aspect therefore was duly considered by learned trial court while dismissing bail application of accused.

No fresh ground for bail. Application is dismissed. Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Suresh Kumar Vs Pradeep @ Lambu @ Khalifa and Ors.

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present suit has been taken up for hearing through video conferencing from court room no. 106 with the consent of learned counsel for plaintiff to contain the spread of COVID-19.

Present:- Sh. Jai Subhash Thakur, learned counsel for plaintiff.

This is a suit for permanent and mandatory injunction along with an application for ex-parte injunction.

Plaintiff claims himself to be owner and in possession of the suit property. Defendants no.1 and 2 are also claiming ownership and possession of the suit property. It is alleged that the defendants in connivance with the local SHO are dispossessing the plaintiff and are attempting to make illegal/unauthorized construction over the suit property.

Considering the facts and circumstances, till further orders no construction be carried out by either party over the suit property except after obtaining proper authorization/permission from the concerned Municipal body. Further no 3rd party interest be also created by either party.

Copy of this order be sent to learned counsel for plaintiff through whatsapp today itself. Counsel for plaintiff shall take out the print out of the order and shall deliver self attested copies of same

along with complete set of plaint and documents through email/registered AD etc., to all the defendants within 48 hours after receipt of copy of order. Learned counsel for plaintiff shall also file affidavit in this respect through email. Concerned branch is directed to take out the print out of the affidavit and file the same in this file. Thereafter, hard copy of the same would be produced by plaintiff in the concerned court after allocation of case by learned District & Sessions Judge, North-West, Rohini. Plaintiff is further directed to file the original duly signed copy of plaint and documents in the concerned court.

File be put up before learned District & Sessions Judge, North-West, Rohini on 15.06.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Satish Chauhan Vs. A. C. Food Supply Chauhan.

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Deepak Chauhan, learned counsel for plaintiff.

Learned counsel for plaintiff submits that he wants to withdraw the present suit.

In view of the submissions of learned counsel for plaintiff present suit is dismissed as withdrawn.

File be consigned to record room.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

State Vs Sonu @ Rajan
FIR no. 231/19
PS Ashok Vihar
U/s 307/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Gurjender Singh, Ld. LAC for applicant/accused

Advocate for applicant/accused through video conferencing
on Webex App.

Reply has not been received.

IO to file the report on 21.05.2020.

Soft copy of the application and this order be sent through IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9953321121 of concerned Naib Court HC Baldev Singh. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 21.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 975/20
State Vs Rohan @ Prem Chand Nagar
FIR no. 80/20
PS Mangol Puri
U/s 307/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Gaurav, Advocate for applicant/accused through video conferencing on Webex App.

It is submitted by Sh. Gaurav, learned counsel for applicant/accused that he has not received the copy of reply filed by IO.

At his request, let the copy of reply be sent to Sh. Gaurav, learned counsel for applicant/accused immediately through whatsapp

At request, file be put up on 21.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1013/20
State Vs Anmol
FIR no. 196/19
PS Budh Vihar
U/s 394/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Gurtinder Singh, Advocate from DLSA for
applicant/accused through video conferencing on Webex
App.

Arguments on interim bail application heard.

Interim bail was sought on the ground that mother of the applicant has been operated recently.

Application was moved on 09.05.2020. Since moving of application sufficient time has lapsed. It is reported by IO that victim resides in the same locality where accused resides and statement of victim is yet to be recorded, hence, witness may be threatened.

It is further reported that there is cousin sister of accused to take care of his mother.

Considering the facts and circumstances, application dismissed.

Copy of the order be sent to learned counsel for applicant/accused through Whatsapp.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1042/20
State Vs Hunny @ Hemant
FIR no. 426/19
PS Bharat Nagar
U/s 302/201/34 IPC & 25/27 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Iqbal, Advocate for applicant/accused through video conferencing on Webex App.

Report has been filed by IO for seeking time to verify the medical documents related to the treatment of the wife of accused as well as to verify whether there is anybody else in the family of accused to take care of his wife.

IO is directed to file the reply after verifying the condition of wife and to further report whether there is anybody else in the family of accused to take care of the wife of accused for her treatment etc.

IO is directed to file his report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9560953641 of concerned Naib Court HC Naveen. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 23.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1043/20
State Vs Dheeraj Chaurasiya
FIR no. 0153/19
PS Keshavpuram
U/s 420/120B/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Lokesh Nath Jha, Advocate for applicant/accused
through video conferencing on Webex App.

Reply to bail application has been filed by IO.

It is stated in the application that during his judicial custody accused was admitted in Safdarjung Hospital and was treated there for about 10 days approximately from 30.04.2020 to 09.05.2020.

In the facts and circumstances concerned Jail Superintendent is directed to send the report about the health and previous treatment of the accused.

Application be put up on 22.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1044/20
State Vs Beeram Singh Rajput
FIR no. 2023/15
PS Mangol Puri
U/s 419/420/466/467/468/471/472/120B/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Yogesh Pandey Advocate for applicant/accused
through video conferencing on Webex App.

Arguments on bail application heard.

As per allegations applicant had purchased 110 acres of land and received amount of Rs. 3.44 crores from the complainant. Number of documents pertaining to land were delivered to the complainant. Documents were subsequently found forged. Later on MOU was executed between the accused and complainant and accused was admitted to bail.

After his release accused did not follow the conditions of MOU and his bail was cancelled on 18.01.2018. After that accused reportedly absconded and was arrested on 15.02.2019. It is reported by IO that his previous bail applications have been rejected by the Hon'ble Sessions Court on dated 06.01.2020 and 04.05.2020 and if his bail is granted he may jump the bail again.

Learned counsel for applicant/accused has submitted that there

is no other case against the accused and he is in custody since 2018 and that the MOU was got signed from accused forcibly.

Considering the manner in which the cheating was done, forged documents were executed and the non compliance by the accused of the conditions of MOU and earlier dismissal of bail applications, no fresh ground for grant of bail.

Application stands dismissed.

Copy of the order be sent to learned counsel for applicant/accused through Whatsapp.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail application no. 1045/20
State Vs Vijay @ Bijji
FIR no. 262/2018
PS Bharat Nagar
U/s 302/307/34 IPC r/w 25/27/54/59 Arms Act

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Javed Alvi, Advocate for applicant/accused
through video conferencing on Webex App.

IO seeks some time to verify the medical documents related to the treatment of the wife of accused.

IO is directed to file his report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9560953641 of concerned Naib Court HC Naveen. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on 23.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020

Bail Application no.1053/2020
State Vs. Phool Chand
FIR no. 372/2019
PS Ashok Vihar
U/s 302/34 IPC

20.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Himanshu Garg, Ld. Addl. PP for State.

Sh. Sauraj Yadav, Advocate for applicant/accused
through video conferencing on Webex App.

Arguments heard through video conferencing.

It is submitted by Ld. Addl. PP for State that neither he has received the copy of bail application nor the copy of reply filed by IO.

Naib Court concerned is directed to immediately send the copy of bail application as well as its reply to Learned Addl. PP for State.

Bail application be put up on 21.05.2020.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/20.05.2020